

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

ORIGINAL APPLICATION NO. 426 of 2007.

ALLAHABAD THIS THE 30th DAY OF JANUARY 2009.Hon'ble Mr. A.K. Gaur, Member (J)Hon'ble Mr. S. N. Shukla, Member (A)Baij Nath Bind S/o Shri Raji Karan, R/o: Village
Dharaon Gajpati, Post Babhani Hethar, District
Allahabad......Applicant
By Advocates: Shri D.P Mishra/Shri S. Tiwari

Versus.

1. Union of India through its General Manager, NCR, Allahabad.
2. The D.R.M., NCR, Allahabad.
3. The Additional D.R.M., N.C.R. Allahabad (Review Authority).
4. The Senior Divisional Commercial Manager, NCR, Allahabad (Appellate Authority).
5. The Divisional Commercial Manager, N.C.R. Allahabad (Disciplinary Authority).
6. Shri Vinod Kumar, Commercial Inspector, Tundla (Inquiry Officer).
7. The Station Superintendent Railway Station, Mainpuri.

..... Respondents

By Advocate: Shri S.K. Chaturvedi

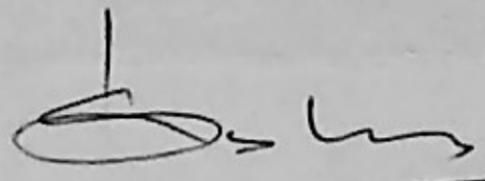
O R D E RDelivered by Hon'ble Mr. A.K. Gaur, Member (J)

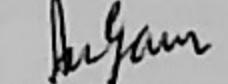
Learned counsel for the applicant stated that cause shown in filing the delay condonation application is not plausible and reasonable and it does not inspire confidence at all.

2. Having heard the parties counsel and gone through the application particularly paragraph 31, 32 and 33 of the OA, we are satisfied that no case

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is made out by the applicant. The OA is inordinately time barred and the delay is not condonable. Accordingly, the OA is dismissed on the ground delay and latches. No costs.


Member-A


Member-J

RKM/